## <u>COURT-I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 249 OF 2018

Dated: 10<sup>th</sup> October, 2018

#### Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of: Punjab State Power Corporation Limited			 Appellant(s)
Vs. Punjab State Electricity Regulatory Commission			 Respondent(s)
Counsel for the Appellant(s)	:	Mr. Anand K. Ganesan Ms. Neha Garg	
Counsel for the Respondent(s)	:	Mr. Sakesh Kumar	

# <u>ORDER</u>

Admit.

Learned counsel for the Respondent Commission is directed to file reply within six weeks' time i.e. on or before 22.11.2018 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed on or before 06.12.2018 with advance copy to the other side.

List the matter on 11.12.2018.

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson

mk/kt